GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 4528

TO BE ANSWERED ON 30.03.2022

APPLE iPHONE AND iPAD

4528. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has denied permission for import of used Apple iphone and ipads which are sold as Apple certified and pre-owned after repair by the original equipment manufacturer;
- (b) if so, the details of the reasons for such rejection and the guidelines for import of electronic items;
- (a) whether aforesaid electronic multinational will be instructed to manufacture these items in India under Make in India policy of the Government;
- (b) if so, the details thereof;
- (c) whether the Government is considering import of electronic items for warranty replacement; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

(a) and (b): Yes, Sir. An application from M/s Apple India Limited was received in Ministry of Environment, Forest & Climate Change (MoEF&CC) in April, 2015 seeking permission for import of used Apple I-Phone and I-pads which are sold as Apple Certified and Pre-owned after repair by the original equipment manufacturer. The matter was discussed in the Technical Review Committee in its 37th meeting held during June, 2015 which deliberated upon the proposal with respect to Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. The Committee so far has not recommended import of old consumer electronic items like mobile, lap-tops, televisions etc. for the purpose of trading. The Committee noted that the items proposed to be imported are known to have short functional life and are prone to become obsolete in short period of time. Therefore, generation of e-waste would become quicker in the country. The Committee therefore, did not recommend import of such items for trading purpose.

Import of electronic items in the country is subject to the permission / Registration / authorization under the following regulations wherever applicable:

- (i) Import Policy: ITC (HS), 2022, Schedule I (Import Policy) and Foreign Trade Policy 2015-20 notified by Ministry of Commerce & Industry.
- (ii) Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2021 notified by Ministry of Electronics and Information Technology.

- (iii) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HWM Rule) and e-Waste (Management) Rules, 2016 notified by the Ministry of Environment Forest and Climate Change (MOEF&CC).
- (iv) In addition, as indicated in Para 2.03 of Foreign Trade Policy, 2015-2020, Domestic Laws/Rules/Orders/Regulations/Technical Specifications/ Environmental/Safety and health norms applicable to domestically produced goods shall apply, mutatis mutandis, to imports, unless specifically exempted.
- (c) and (d): Government of India's goal is to make India a significant design and manufacturing hub. In pursuance of this, we are broadening and deepening our electronic manufacturing ecosystem under the aegis of AtmaNirbhar Bharat. Mobile Phones, IT hardware, Television sets are a few thrust areas wherein Government is promoting domestic manufacturing. The steps taken in this regard are placed at Annexure.
- (e) and (f): As per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, (i) Used electrical and electronic assemblies imported for repair and to be re-exported back after repair within one year of import, and (ii) Spares imported for warranty replacements provided equal number of defective or non-functional parts are exported back within one year of the import falls under Part 'D' of Scheduled III (B1110) of the said rules and not require permission for import from MOEF&CC. However, import is permitted in the country only to the actual users from Original Equipment Manufacturers (OEM) and subject to verification of documents specified in Schedule VIII of these rules by the Custom Authority.

Further, as per the Para 2.31 of the Foreign Trade Policy, 2015-20, refurbished/re-conditioned spares of re-furbished parts of Personal Computers/ Laptops is restricted and refurbished / re-conditioned spares of Capital Goods is free.

Steps taken by the Government to promote the electronics hardware manufacturing sector in the country

1. National Policy on Electronics 2019: The National Policy on Electronics 2019 (NPE 2019) has been notified by Ministry of Electronics and Information Technology (MeitY). The vision of NPE 2019 is to position India as a global hub for Electronics System Design and Manufacturing (ESDM) by encouraging and driving capabilities in the country for developing core components, including chipsets, and creating an enabling environment for the industry to compete globally.

To attract and incentivize large investments in the electronics value chain and promote exports, following Schemes have been notified:

- (i) Production Linked Incentive Scheme (PLI) for Large Scale Electronics Manufacturing notified vide Gazette Notification No.CG-DL-E-01042020-218990 dated April 01, 2020 provides an incentive of 4% to 6% to eligible companies on net incremental sales (over base year) involved in mobile phone manufacturing and manufacturing of specified electronic components, including Assembly, Testing, Marking and Packaging (ATMP) units, for a period of five (5) years.
- (ii) Production Linked Incentive Scheme (PLI) for IT Hardware notified vide Gazette Notification No.CG-DL-E-03032021-225613 dated March 03, 2021 provides an incentive of 4% to 2% / 1% on net incremental sales (over base year) of goods manufactured in India and covered under the target segment, to eligible companies, for a period of four (4) years. The Target Segments under PLI Scheme include (i) Laptops (ii) Tablets (iii) All-in-One PCs and (iv) Servers.
- (iii) Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) notified vide Gazette Notification No.CG-DL-E-01042020-218992 dated April 01, 2020 provides financial incentive of 25% on capital expenditure for the identified list of electronic goods that comprise downstream value chain of electronic products, i.e., electronic components, semiconductor / display fabrication units, ATMP units, specialized sub-assemblies and capital goods for manufacture of aforesaid goods.
- (iv) Modified Electronics Manufacturing Clusters (EMC 2.0) Scheme notified vide Gazette Notification No.CG-DL-E-01042020-218991 dated April 01, 2020 provides support for creation of world class infrastructure along with common facilities and amenities, including Ready Built Factory (RBF) sheds / Plug and Play facilities for attracting major global electronics manufacturers along with their supply chain to set up units in the country. The Scheme provides financial assistance for setting up of both EMC projects and Common Facility Centres (CFCs) across the country.
- (v) Semiconductor and Display Manufacturing Schemes: The Union Cabinet chaired by Hon'ble Prime Minister Shri Narendra Modi approved the comprehensive program with an outlay of INR 76,000 crore (> USD 10 billion) on 15.12.2021 for the development of robust and

sustainable Semiconductor and Display ecosystem in the country whereby the following schemes were introduced:

- **Semiconductor & Display Fabs** scheme extends fiscal support for setting up Semiconductor & display Fab which is aimed at attracting large investments for setting up semiconductor wafer fabrication facilities and display panels in the country, and thus helping in the establishment of a trusted value chain.
- Compound Semiconductors / Silicon Photonics / Sensors Fab and Semiconductor Assembly, Testing, Marking and Packaging (ATMP) / OSAT Facilities Schemeextends fiscal support of 30% of the Capital Expenditure investment for setting up of the said facilities.
- **Design Linked Incentive Scheme** offers financial incentives, design infrastructure support across various stages of development and deployment of semiconductor design for Integrated Circuits (ICs), Chipsets, System on Chips (SoCs), Systems & IP Cores and semiconductor linked design.
- Approval was granted for the setting up of India Semiconductor Mission (ISM) as an Independent Business Division within Digital India Corporation having administrative and financial autonomy to drive India's strategies for developing semiconductors and display manufacturing ecosystem. Envisioned to be led by global experts in the Semiconductor and Display industry, the ISM will serve as the nodal agency for efficient, coherent and smooth implementation of the schemes centred around Semiconductors and Display ecosystem, in consultation with the Government ministries/departments/agencies, industry, and academia.
- **2. 100% FDI:** As per extant Foreign Direct Investment (FDI) policy, FDI up-to 100% under the automatic route is permitted for electronics manufacturing (except from countries sharing land border with India), subject to applicable laws / regulations; security and other conditions.
- **3. Electronics Manufacturing Clusters (EMC) Scheme:** Electronics Manufacturing Clusters (EMC) Scheme: Electronics Manufacturing Clusters Scheme was notified on 22nd October, 2012 to provide support for creation of world-class infrastructure along with common facilities and amenities for attracting investment. Under the Scheme, 19 Greenfield EMCs and 3 Common Facility Centres (CFCs) measuring an area of 3,464 acres with total project cost of INR 3,732 crore including Government Grant-in-Aid of INR 1,529 crore have been approved.
- **4. Electronics Development Fund (EDF):** Electronics Development Fund (EDF) has been set up as a "Fund of Funds" to participate in professionally managed "Daughter Funds" which in turn will provide risk capital to startups and companies developing new technologies in the area of electronics and Information Technology (IT). This fund is expected to foster R&D and innovation in these technology sectors. EDF is expected to invest in 8 Daughter Funds. The total targeted corpus of these 8 Daughter Funds was Rs. 2,176 crore and the amount committed by EDF to these 8 Daughter Funds was Rs. 271.30 crore.

- **5. Phased Manufacturing Programme (PMP)** has been notified to promote domestic value addition in mobile phones and their sub-assemblies / parts manufacturing. As a result, India has rapidly started attracting investments into this sector and significant manufacturing capacities have been set up in the country. The manufacturing of mobile phones has been steadily moving from Semi Knocked Down (SKD) to Completely Knocked Down (CKD) level, thereby progressively increasing the domestic value addition.
- **6.** Tariff Structure has been rationalized to promote domestic manufacturing of electronic goods, including, inter-alia, Cellular mobile phones, Televisions, Electronic components, Set Top Boxes for TV, LED products and Medical electronics equipment.
- **7. Exemption from Basic Customs Duty on capital goods:** Notified capital goods for manufacture of specified electronic goods are permitted for import at "NIL" Basic Customs Duty.
- **8. Simplified import of used plant and machinery:** The import of used plant and machinery having a residual life of at least 5 years for use by the electronics manufacturing industry has been simplified through the amendment of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, vide Ministry of Environment, Forest and Climate Change Notification dated 11.06.2018.
- **9. Relaxing the ageing restriction:** The Department of Revenue vide Notification No.60/2018-Customs dated 11.09.2018 has amended the Notification No.158/95-Customs dated 14.11.1995, relaxing the ageing restriction from 3 years to 7 years for specified electronic goods manufactured in India and re-imported into India for repairs or reconditioning.
- 10. Public Procurement (Preference to Make in India) Order 2017: To encourage 'Make in India' and to promote manufacturing and production of goods and services in India with a view to enhancing income and employment, the Government has issued Public Procurement (Preference to Make in India) Order 2017 vide the Department for Promotion of Industry and Internal Trade (DPIIT) Order dated 15.06.2017 and subsequent revisions vide Orders dated 28.05.2018, 29.05.2019, 04.06.2020 and 16.09.2020. In furtherance of the aforesaid Order, MeitY has notified mechanism for calculating local content for 13 Electronic Products viz., (i) Desktop PCs, (ii) Thin Clients, (iii) Computer Monitors, (iv) Laptop PCs, (v) Tablet PCs, (vi) Dot Matrix Printers, (vii) Contact and Contactless Smart Cards, (viii) LED Products, (ix) Biometric Access Control / Authentication Devices, (x) Biometric Finger Print Sensors, (xi) Biometric Iris Sensors, (xii) Servers, and (xiii) Cellular Mobile Phones, for procurement to be made from local suppliers.
- 11. Compulsory Registration Order (CRO): MeitY has notified "Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012" for mandatory compliance to ensure safety of Indian citizens by curbing import of substandard and unsafe electronic goods into India. 63 Product Categories have been notified under the CRO and the order has come into effect for all the notified product categories.

12. Establishment of Gallium Nitride (GaN) Ecosystem Enabling Centre and Incubator: The project for "Establishment of Gallium Nitride (GaN) Ecosystem Enabling Centre and Incubator for High Power and High Frequency Electronics" has been approved. The project is being implemented by Society for Innovation and Development (SID), Centre for Nano Science and Engineering (CeNSE), IISc Bengaluru.
